SHRI JIBON ROY: What is the position of other arbitrations?

MR. CHAIRMAN: Now, the question is:

"That this House approves the proposal of the Government to reject the Award given on 4th February, 1993 by the Board of Arbitration in C.A. Reference No. 2 of 1991 relating to grant of special pay to Private Secretaries (merged grades 'A' and 'B') of Central Secretariat Stenographers' Service in the Ministries and Departments of the Government of India with effect from 6th October, 1987, in terms of para 21 of the Scheme for Joint Consultative Machinery and Compulsory Arbitration, as the implementation of the Award which involves an expenditure of over Rs. 8.38 crores in payment of arrears upto March, 2000, and a recurring expenditure of Rs. 1 crore per annum, will lead to diversion of scarce resources from development expenditure to non-productive expenditure and will thus adversely affect the national economy and the principle of social justice."

The motion was adopted.

REJECTION OF AWARD GIVEN ON 30/7/1998 BY THE BOARD OF ARBITRATION IN C.A.REF.NO.11 OF 1992

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI HARIN PATHAK): Sir, I beg to move the following Resolution on behalf of my senior colleague, Shri LK.Advani:

"That this House approves the proposal of the Government to reject the Award given on 30^m July, 1998 by the Board of Arbitration in C.A. Reference No. 11 of 1992 relating to upward revision of pay scales of Stenographers' Grade 'D' of Central Secretariat Stenographers' Services with effect from 6^m December, 1991, in terms of Para 21 of the Scheme for Joint Consultative Machinery and Compulsory Arbitration, as the implementation of the Award which involves an expenditure of over Rs. 32.36 crores in payment of arrears up to December, 1999 and a recurring expenditure of Rs. 6.45 crores per annum, will lead to diversion of

scarce resources from development expenditure to non-productive expenditure and will thus adversely affect the national economy and principles of social justice."

A statement regarding this subject has also been placed on the Table of the House considering the various implications, including additional financial burden, repercussions on the other Department, injustice to the other categories of Government servants similarly placed. Government has not found it implementable and the Government does not have any alternative but to recommend rejection of the award. I request the august House to approve the Resolution.

MR. CHAIRMAN: Now I put the Resolution to vote
The question is:

"That this House approves the proposal of the Government to reject the Award given on 30th July, 1998 by the Board of Arbitration in C.A. Reference No. 11 of 1992 relating to upward revision of pay scales of Stenographers' Grade 'D' of Central Secretariat Stenographers' Services with effect from 6th December, 1991, in terms of Para 21 of the Scheme for Joint Consultative Machinery and Compulsory Arbitration, as the implementation of the Award which involves an expenditure of over Rs. 32.36 crores in payment of arrears up to December, 1999 and ai recurring expenditure of Rs. 6.45 crores per annum, will lead to diversion of scarce resources from development expenditure to non-productive expenditure and will thus adversely affect the national economy and principles of social justice."

The motion was adopted

REJECTION OF THE AWARD GIVEN BY THE BOARD OF ARBITRATION IN C.A. REFERENCE NO. 6 OF 1981

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL. PUBLIC GRIEVANCES AND PENSIONS (SHRI HARIN PATHAK): Sir, I beg to move the following Resolution on behalf of my senior colleague, Shri L.K.Advani: